श्रीर यह राय ठहरी कि श्रापका विरोधी वलों के प्रति श्रन्वायपूर्ण, पक्षपातपूर्ण श्रीर श्रसक्तीवजनक रवैया रहा है। यह करीव करीव काफी वहस के बाद हम इस धारा पर पहुंचे हैं। यह राय सबकी सम्मति से तब दुई। इसलिए आज हम लोगों ने फैसला किया है कि श्राप जब तक सदन की सदारत करते रहेंगे हम तमाम विरोधी लोग श्राज के दिन सभा में उपस्थित नहीं रहेंगे।

(At this stage, several hon. Members left the Chamber)

श्री उपसभापति : अभी विपक्ष के एक दल के नेना ने जो बातें कहीं, में समझता हं कि ये सभी बातें सही नहीं हैं, असत्य हैं। इन बातों में कोई तत्व नहीं, श्रौर किन कारगों से उन्होंने ये कहा उसे सारा सदन समझ सकता है। मैंने वराबर प्रयास किया है कि सदन की कार्यवाही निष्पक्षता-पूर्व क स्रौर साबारण नरीके से चलायी जाय। यह ग्रव य है कि जब कोई माननीय सदस्य सदन को नहीं चलने देना चाहता है, उसमें ग्रवरोध पैदा करता है तो यहां पर बैठकर मेरा कर्नब्य हो जाता है कि मैं इस प्रकार से सदन को कार्पशही चलाने का प्रयास कर्ल जिससे कार्य ग्रागे वढ़ सके। इसमें जरूर किसी सदस्य को कप्ट हो सकता है। इसके लिए मैं कुछ कर नहीं सकता हूं ग्रीर मुझे ग्रागा है कि ग्राइंदा भी इस वात क (च्याल रखा जाएगा।

Now, papers to be laid.

- (I) Report and Accounts (1978-79) of the Burn Standard Company Limited, Calcutta and related papers.
- (II) Certified Accounts (1978-79) of the coir Board Emakulam and related papers.
 - (III) Notification of the Ministry of Industry (Department of Industrial Development.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRI CHARANJIT CHANANA): Sir, I beg to lay on the Table:

- I. (i) A copy each (in English and Hindi) of the following Papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Third Annual Report and Accounts of the Burn Standard Company Limited, Calcutta, for the year 1978-79, together with the Auditors' Report on. the Accounts and the comments of the Comptroller and Audtior General of India thereon
 - (b) Statement by Government accepting the above Report.
- (ii) A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at
- (i) (a) above.

[Placed in library. See No. LT-1211/80 for (i) and (ii) above].

- II. A copy (in English and Hindi) of the Certified Annual Accounts of the Coir Board, Emakulam, for the year 1978-79 and the Audit Re port thereon, together with Review by Government on the Accounts, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-1213/80].
- III. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Develop ment), Notification S.O. No. 266(E), dated the 21st April, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1209/80].
- 1. Review (1978-79) by Government on the working of the Central Power Research Institute, Bangalore.
- 2. The Coal Mines Nationalisation (Provident Fund and other Funds and Wages) Rules, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI

VIKRAM MAHAJAN): Sir, I beg to lay on the Table:—•

- I. Review (in English and Hindi) by Government on the working of the Central Power Research Institute, Bangalore, for the year 1978-[Placed in Library. See No. LT-1214/80].
- II. A copy (in English and Hindi) of the Ministry of Energy (Depart ment of Coal) Notification G.S.R. No. 936, dated the 7th July, 1979, publishing the Coal Mines Nationa lisation (Provident Fund and other Funds and Wages) Rules, 1979, under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973. [Placed in Library. See No. LT-1218/80].

(I) The code of criminal procedure (Assam) Amendment Act, 1980.

(II) The Assam Preventive Deten tion Act, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980, a copy each (in English and Hindi) of the following Act, enacted by the President:—

- (i) The Code of Criminal Procedure (Assam) Amendment Act, 1980 (No. 3 of 1980). [Placed in Library. See No. LT-1218/80].
- (ii) The Assam Preventive Detention Act, 1980 (No. 5 of 1980). TPlaced in Library. See No. LT-1201/801.

The Naval Ceremonial Condition of Service and Miscellaneous (Second Amendment) Regulation, 1980

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy (in English and

Hindi) of the Ministry of Defence, Notification S.R.O. No. 237, dated the 26th July, 1980, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Second Amendment) Regulation, 1980. [Placed in Library. See No. LT-1216/18].

RE. SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: We will now take up Special Mentions. Shri Nageshwar Prasad Shahi. Not here. Shrimati Purbi Mukhopadhyay. Not here. Shri Shiv Chandra Jha. Not here. Now, Mr. P. C. Sethi to move his motion.

MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move:

"That in pursuance of clause(h) of subsection (2) of section 5 of the Delhi Development Act, 1957, (61 of 1957) this House do proceed to elect, in such manner as the Chairman may direct, one Membei from among the Members of the House to be a Member of the Advisory Council of the Delhi Develop-men Authority."

The question was not put and the motio_n was adopted,

MOTION FOR ELECTION TO THE COFFEE BOARD

THE MINISTER OF COMMERCE AND STEEL AND MINES SHRI PRANAB MUKHERJEE): Sir, I beg to move:

'•That in pursuance of sub-section 2(b) of section 4 of the Coffee Act, 1942 (7 of 1942) read with sub-rule (2) of rule 4 of the Coffee Rules, 1955, this House do proceed to elect in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the